

- (c) whether the proposal has been sent to the CCEA;
- (d) if so, what is the reaction of the CCEA; and
- (e) the details of mines in which capacity is proposed to be enhanced?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) Yes, Sir.

(b) to (e) There is a proposal to create an additional capacity of 71.3 Million tonnes in sixteen mines of Coal India Limited and the proposal has been circulated to the concerned Ministries/Department for comments. Thereafter, the proposal will be moved for consideration of CCEA.

Cases pending against officials of CIL

†3141. SHRI DILIP SINGH JUDEV: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a large number of criminal cases and departmental enquiries are pending against the officials working with Coal India Limited as on 31st July, 2005;
- (b) if so, the details thereof, company-wise and category-wise;
- (c) the number and names of the officers suspended or continuing with their jobs, company-wise; and
- (d) the names of charge-sheeted officers to whom promotions have been given and those who have not been given promotion during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) and (b) As per information available with CIL, company-wise details of criminal cases pending at various stages in courts of law are as follows:

Cases/ Executives	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	CMPD	L	CIL	Total
Cases	6	60	31	12	3	2	1	2		1	118
Executives	9	88	34	12	3	2	5	2		1	156

† Original notice of the question was received in Hindi.

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RAJYA SABHA

Company-wise pending departmental inquiries.

Cases/ Executives	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	CMPDL	CIL	Total
Cases	11	40	35	37	21	6	4	5	4	128
Executives		107	108	34	17	7	5		8	321

(c) The Company-wise number of Executives suspended or continuing with their jobs in vigilance matters is as under: Table-A (Number of Executives Suspended)

	ECI	BCCL	CCL	WCL	SECL	MCL	NCL	CMPDL	OL	Total
3	8		4		2			1	2	20

Table-B (Number of Executives Continuing)

	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	CMPDL	CL	Total
	39	127	119	45	16	7	9	2	6	370

(d) A charge-sheeted officer is not promoted during pendency of enquiry against him. The names of the officers of various disciplines who have not been given promotion in the last three years are given in the Statement.

Statement

Names of Officers of Coal India Limited not given promotion during the last three years

1. S/Shri US Rai, CME, CCL.	39. M.K. Singh, Dy. CPM, CCL.
2. J.D. Singh, CME, SECL	40. C.N. Singh, PM, BCCL.
3. R. Singh, CME, ECL.	41. R. Lakra, PM, BCCL.
4. Md. Taslim, CME, CCL.	42. Tufail Ahmed, PM, BCCL.
5. G.R. Pachisia, CME, SECL.	43. U.K. Panigrahi, PM, MCL
6. A. Sinha, Dy. CME, CCL.	44. CM. Singh, PM, BCCL
7. B. Kumar, Dy. CME, CCL.	45. R.J. Singh, PM, CCL.
8. B.K. Dube, Dy. CME, CCL.	46. R.P. Singh, PM, BCCL.

9. Y.C. Sinha, Dy. CME, CCL.	47. R.N. Chatterjee, PM, ECL.
10. A. Dhar, Dy. CME, SECL.	48. S. Satyanarain, Dy. CE (E&M), MCL.
11. S.N. Singh, Dy. CME, WCL (DOB 28.04.1946)	49. AK. Rai, Dy. CE (E&M), SECL.
12 A.K. Dhar, Dy. CME, ECL.	50. K.K. Nema, Dy. CE (E&M), CCL.
13. C.S. Singh, Dy. CME, WCL.	51. B.N. Marwar, SE(E&M), CMPDIL.
14. S. Chakraborty, Dy. CME, WCL.	52. R.D. Singh, SE (E&M) BCCL.
15. S.N. Singh, Dy. CME, WCL. (DOB- 11.07.1954)	53. S.K. Chatterjee, SE (E&M) BCCL.
16. R.K. Pathak, Dy. CME, BCCL.	54. AM. Mondal, SE (E&M) BCCL.
17. VS. Ram, Dy. CME, ECL.	55. R.S.Paswan, SE (E&M) BCCL.
18. R.R. Sharma, Dy. CME, SECL.	56. R.B. Manji, SE (E&M) BCCL.
19. S.S. Prasad, Dy. CME, SECL.	57. R.B. Choudhury, SE (E&M) CCL.
20. B.C. Majhi, Dy. CME, WCL.	58. S.P. Sethi, CE (Excavation), MCL.
21. AbdutTaub, Dy. CME, WCL.	V.K. Singh, Dy. CE (Excavation),
22. Lalan Prasad Singh, SOM, BCCL.	59. NCL.
23. R.B. Ambarkar, SOM, WCL	M.P Singh, SE (Excavation),
24. N.K. Sinha, SOM, WCL.	60. CCL.
25. Ashok Kumar Mondal, SOM, ECL.	61. S.P. Singh, SE (Excav), BCCL.
26. A.K. Choudhury, SOM, BCCL	62. S.P. Srivastava, Dy. CE (Civil), SECL.
27. B.N. Mondal, SOM, ECL.	63. S.B. Majumdar, SE (Civil), ECL.
28. Dilp Kumar Ghosh, ECL.	64. M.V. Nikaljee, SE (Civil), MCL.
29. S.K. Parashray, SOM, BCCL.	65. Boni Dasu, SE (C), CCL
30. T.N. Sah, SOM, BCCL.	66. R. Pandit, SE(C), MCL.
	67. Ashoke Kumar, SE (C), BCCL
	68. S. Choudhury, SE(C), BCCL.

31. S.N. Seal, SOM, NEC.	69. G.K. Ray, SE (C), BCCL.
32. V.N. Kurrey, SOM, SECL.	70. Ajit Kumar Singh, SE(C), NCL
33. P. Roy, CFM, ECL.	71. M.P. Rakesh, CE(CP), BCCL.
34. D.K. Bose, Dy. CFM, SECL.	72. P. Mehta, CSM, CIL.
35. S.R. Dutta, Dy. CFM, ECL.	73. G.S. Singh, Dy. CSM, BCCL.
36. Ranjit Kumar Sinha, FM, CCL.	74. P.K. Lala, Dy. CSM, ECL.
37. DP. Roy, FM, BCCL	75. M.L. Gupta, Dy. CSM, WCL.
38. Late A.K. Patnaik, CIL	76. R.S. Kainth, Dy. CSM, CIL.

Handing over of land to owner after mining

†3142. SHRI SURENDRA LATH: Will the PRIME MINISTER be pleased to state:

(a) whether Government are considering the formulation and implementation of a policy regarding handing over the land which has been acquired for coal and other mining works to their owners after the completion of mining activities;

(b) if so, by when and if not, the reasons therefor;

(c) whether these people are given compensation and a member of the family whose land is acquired is given employment in coal institutions; and

(d) if so, the details of the land acquired during the last three years along with the details of the landlords given compensation and employment to one of their family member?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) and (b) No, Sir. As per Coal Bearing Areas (Acquisition and Development) Act, 1957, it is not permissible to restore land to original owners after coal mining is over.

(c) Compensation is given to the land owners as per the provisions of the Land Acquisition Act, 1894, Coal Bearing Areas (A&D) Act, 1957 or any other State Code. Employment to land oustees is considered as per the provisions of the Resettlement and Rehabilitation Policy of Coal India Limited (CIL).

† Original notice of the question was received in Hindi.